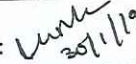


STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2018 AS ON 01-01-2019

1. Name of Officer (in full) : UMA MAHESWARI R.
2. Service to which the office belongs : FSSAI, SRO, Chennai

3. Present post held : Asst. Director
4. Present Pay: Pay Level 10, Rs. 63100/-

Name of district, Sub-Division, Taluk and village in which property is situated (Full location and postal address)	Name and detail of property Housing and other building	Cost of Construction / acquirement (and year when purchased) including of land in case of house and year when purchased	Present value	If not in own name, state in whose name held and his/her relationship to the Government servant	How acquired - whether by purchase lease mortgage, inheritance, gift or otherwise with date of acquisition and name with details of person/persons from whom acquired	Annual income from property	Remarks
1	2	3	4	5	6	7	8
Sy.No. 100/3 Kadiapatnam Village Kalkulam Taluk Kanyakumari District Tamil Nadu	Agricultural Land of 0.65 hectare	NA	Approx. Rs.2.5 L	Property is in my name	As gift from my mother Smt.RajeswariRadhakrishnan, Nagercoil, Kanyakumari on May,2000	NIL	Land is not being cultivated
Sy.No.240, Plot No.44 Charles Nagar, Maangadu Chennai	Vacant plot of 2800 Sq. Feet area	Cost : Rs.21 L Date of Purchase 10.09.2007	Approx. Rs.35 L	Property is in the name of my Husband (Sh.S.SivakumarBabu)	Purchased from B.Masilamani, Kunthathur, Chennai by availing Mortgage Loan for Rs.18 L & Personal loan (Rs.3 L) from HDFC bank by my husband and is being repaid from his salary account.	NIL	NIL
2A, Annora II, Plot No.69, LIC Nagar Ist Main Road, Madipakkam Chennai	Flat of 1980 Sq. Feet area	Cost : Rs.63 L Date of Purchase 25.03.2010	Approx. Rs.70 L	Property is in the name of my Husband (Sh.S.SivakumarBabu)	Purchased from Fairy Land Foundation P.L. by availing Housing Loan for Rs.50 L from SBI Bank and Personal Loan top up (Rs.10 L) of the existing loan of my husband, from HDFC bank and personal savings. The loans are being repaid from his salary account.	NIL My Mother-In-law is staying in the house.	NIL

Signature : 
Name : UMA MAHESWARI R.
Designation : Technical Officer
Date : 30.01.2019

- In case where is not possible to access the value accurately , appx value to present conditions may be indicated
- Includes short term leases also
- This declaration form is required to be filled in and submitted by every member of the Class 1 and Class II (Group A and B) services under Rule 15(3) of the Central Civil Services (conduct) rules 1955 (now rule 8(1) of the CCS (Conduct) rules 1964 on first appointment to the Service, and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own or in the name of any member of his family or in the name of any other person dependant on Government servant.
- The wording no change or no addition or as in previous year may be avoided and all details filled up.
- AIS Officers are requested to fill in duplicate
- All columns should be duly filled duly typed neatly.